

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 8/TT/2020

Subject:	Petition for revision of transmission tariff of the 2004-09 tariff period, 2009-14 tariff period, truing up of transmission tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period for Asset-I: 400 kV D/C Agra-Bassi Transmission Line with associated bays; Asset-II: 3x105 MVA 400/220/33 kV ICT-III along with associated bays at Wagoora Sub-Station; Asset-III: 220 kV Zainkot III & IV bays at Wagoora Sub-Station; and Asset-IV: 40% FSC on Allahabad-Mainpuri 400 kV D/C line at Mainpuri under Transmission System associated with Northern Region System Strengthening Scheme-II in the Northern Region.
Date of Hearing	3.3.2021
Coram	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Uttar Pradesh Power Corporation Limited and 16 others
Parties Present:	Shri R.B. Sharma, Advocate, BRPL Ms. Megha Bajpayee, Advocate, BRPL Shri Mohit Mudgal, Advocate, BYPL Shri S.S. Raju, PGCIL Shri B.Dash, PGCIL Shri Ved Rastogi, PGCIL Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of tariff of 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for 4 assets under Northern Region System Strengthening Scheme-II for the Northern Region. He submitted that rejoinder to the reply of UPPCL, dated 5.2.2020, was filed vide affidavit dated 23.12.2020. The additional information sought through Technical Validation letter was filed vide affidavit dated 2.7.2020.

3. Learned counsels for BRPL and BYPL submitted that Vakalatnama has been filed in the instant petition on 2.3.2021 and sought four weeks' time to file their reply in the matter.



4. Taking into consideration the repeated pleas of the Respondents, the Commission directed the Respondents, including BRPL and BYPL, to file their reply by 18.3.2021 and the Petitioner to file rejoinder, if any, by 25.3.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted. The Commission also directed the parties to complete the pleadings in all future cases beforehand and observed that no indulgence would be allowed in this regard.

5. On the request of BRPL and BYPL, the matter will be listed on 31.3.2021.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

